

(e) The meeting provided a forum for the exchange of views and information on the scope for further development of trade between India and the countries of the region.

श्री रघुनाथ सिंह : इसमें हिन्दुस्तान ने भाग लिया था । मैं जानना चाहता हूँ कि हिन्दुस्तान के व्यापार की अभिवृद्धि के वास्ते क्या स्टेप लिये गये हैं साउथ ईस्ट एशिया के देशों में, जहाँ कि यह कार्नेस हुई थी ?

श्री सतीश चन्द्र : कार्नेस इसलिए हुई थी कि इस रीजन के सब लोग इकट्ठे हों और अलग अलग मिलकर आपस में बात करें । इसमें करीब पंद्रह देशों के लोग आये थे । हिन्दुस्तान के जो प्रतिनिधि इसमें गये उन्होंने और देशों के आदमियों से अलग अलग बैठ कर बात की और सोच विचार किया कि क्या हम उनसे खरीद सकते हैं और वे हम से क्या ले सकते हैं । इससे यह अंदाजा हुआ कि क्या क्या चीजें हम अपनी दूसरे देशों को दे सकते हैं और क्या क्या चीजें वहाँ से आ सकती हैं । लेकिन कोई लिवा-पढ़ी की कार्रवाई वहाँ नहीं हुई ।

श्री रघुनाथ सिंह : आपने कहा कि अलग अलग बात हुई । मैं जानना चाहता हूँ कि हिन्दुस्तान से कौन कौन सी चीजें ज्यादा मात्रा में उन देशों को एक्सपोर्ट हो सकती हैं ?

श्री सतीश चन्द्र : हिन्दुस्तान के प्रतिनिधियों ने वहाँ बातचीत की और कहा कि बहुत सी चीजें जैसे इंजीनियरिंग गुड्स, कपड़ा आदि वे हम से ले सकते हैं बजाय इसके कि दूसरे मुल्कों से लें । यह भी बात हुई कि उसके एरब में हम उनसे क्या लें । ये एक्सप्लोरेटरी टैक्स थीं । इसमें कोई फैसले नहीं हुए ।

Shri D. C. Sharma: May I know if the after-care programme of this conference has been followed up, and what are the net results of this conference?

Shri Satish Chandra: As I said, Sir, the conference was of an exploratory nature. It was held last January and

the report of our representatives has been received only a few days back. It is under examination.

Code of Discipline

*835. Shri Tangamani: Will the Minister of Labour and Employment be pleased to state:

(a) whether Employers in tobacco industry have given consent to the acceptance of Code of Discipline;

(b) whether Government have received any representation from the All India Tobacco Employees Federation regarding the flouting of Code of Discipline by employers in tobacco industry; and

(c) the steps taken by Government in the matter?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):

(a) The major Employers in tobacco industry have accepted the Code of Discipline.

(b) Yes.

(c) The matter falls in the State sphere. The Bihar Government have been requested to explore the possibility of bringing about an out-of-court settlement.

Shri Tangamani: May I know whether the Government have received a representation from the All India Tobacco Employees Federation that their General Secretary has been dismissed which will constitute an unfair labour practice and thereby a breach in the Code of Discipline; and, if so, may I know what action Government have taken regarding that particular breach?

Shri L. N. Mishra: I have said that we have received a representation.

Shri Tangamani: I am asking about a specific thing, dismissal of an office bearer which constitutes an unfair labour practice and which will be a breach of the Code of Discipline.

Shri L. N. Mishra: About this particular case, Sir, one Shri Akhleswar Prasad has been dismissed by the Imperial Tobacco Company and we have received a representation about his case. The hon. Member must be aware that the Union took his case to a local labour court and the labour court gave its judgment. The employer has gone to the Supreme Court and there has been a stay order. In spite of all this the Ministry took some initiative and requested the State Government to get some out of court settlement made. Therefore, we have an our own taken some initiative, but we found that the gentleman concerned has been charged with some serious crimes like falsification of records. He was in charge of writing the leave register and it was found that he used to falsify the records etc.

Shri Tangamani: May I know whether it has come to the notice of Government that certain employers are only exhibiting the duties of employees and not the duties of employers as mentioned in the Code of Discipline?

Shri L. N. Mishra: The attitude of the Government should be considered from an overall point of view and not on an individual basis. We have tried to be sympathetic to the case of labour, but in this particular case

Mr Speaker: What the hon. Member wants to know is whether only that portion of the Code of Discipline which relates to the employees is exhibited by the employers or, is it that the obligations on the part of the employers also are exhibited for reference?

Shri L. N. Mishra: Both.

Shri Tangamani: May I know whether it is true—what has appeared in the Press—that the Government will be soon convening the Indian Labour Conference and one of the main items in the agenda will be “how far this Code of Discipline has been received by employers and employees, and

then to evolve a uniform future policy”?

Shri L. N. Mishra: The hon. Member may table a separate question.

Shri Tangamani: I would like to know

Mr Speaker: He wants notice.

Shrimati Renu Chakravarty: May I know the actual procedure that is being followed by Government on the references received by them every day regarding breaches of the Code of Discipline?

Shri L. N. Mishra: As it has been agreed to in the Code itself.

Shri Tridib Kumar Chaudhuri: Has it come to the notice of Government that many employers, particularly big employers, are resorting to delaying litigation in the Supreme Court and other courts against the Code of Discipline and the understanding that they gave at the Labour Conference; if so, may I know what steps Government have taken to see that this is not done and the Code is followed in this regard at least?

Shri L. N. Mishra: The primary objective of the Code is to stop such litigation, but so far as the breach of discipline is concerned, it has been shared equally by both the employers and the employees.

Shri Tangamani: May I know whether it has come to the notice of Government that in the Chartered Bank, Madras, only that portion of the Code which deals with the obligation of employees alone is featured?

Shri L. N. Mishra: I am not aware of it.

Mr. Speaker: The hon. Member may bring it to the notice of the hon. Minister, and he will take steps.